

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

PETITION NO.147/2008

Subject: Violation of (i) Sections 39 and 40 of the Electricity Act, 2003 and regulation 8 of the CERC (Open access in inter-State Transmission) Regulations, 2008 in unlawful and without any reason delaying the grant of concurrence to the application filed. (ii) Law laid down by the in the matter of Gujarat Flurochemicals Ltd. Vs. Rajashthan Rajya Vidyut Prasaran Nigam Ltd. and order dated 3.12.2007 in Petition No. 108/2007

Coram : Dr. Pramod Deo, Chairperson
Shri Bhanu Bhushan, Member
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member

Date of Hearing : 27.11.2008

Petitioner : Reliance Energy Trading Limited, New Delhi

Respondents : Karnataka Power Transmission Corporation Ltd.,
Bangalore
Karnataka State Load Despatch Centre, Bangalore
Shree Renuka Sugars Ltd., Belgaum

Parties present : Shri Mohit Jolly, Advocate for the petitioner

This application has been made alleging denial of open access by the first and second respondents, in contravention of Sections 39 and 40 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.

2. Learned counsel for the petitioner mentioned for early hearing, as the application made before the respondents for open access would start from 1.12.2008. Request was allowed. The Commission directed to list the matter on 28.11.2008 at 15.00 hrs. Accordingly, the petitioner was directed to inform the respondents.

Sd/-
(K.S.Dhingra)
Chief (Legal)